

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 106**

**IA(I.B.C)/627(CH)2024**

**And**

**CP (IB) No. 248/Chd/Hry/2023**

**IN THE MATTER OF:**

**State Bank of India**

...

**Petitioner**

**Versus**

**Manoj Gupta**

...

**Respondent**

**Under Section: 95, 60(5) IBC 2016**

**Order delivered on 29.04.2024**

**CORAM:**

**SHRI. SATYA RANJAN PRASAD,  
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,  
HON'BLE MEMBER (J)**

**PRESENT:**

**For the Petitioner in** : Mr. Harsh Garg with Mr. Pulkit Goyal,  
**main case** Advocates.

**For the Petitioner in** : Mr. Vaibhav Sahni, Advocate.  
**IA No. 627/2024**

**For the RP** : Mr. Sumit Bindal, Advocate.

**ORDER**

Heard the submissions made by the learned counsel for the State Bank of India. The learned counsel for the State Bank of India has submitted that the dues have been paid by the Corporate Debtor. Therefore, they intend to withdraw the matter. Since the amount agreed has been paid by the Corporate Debtor. The learned counsel for the State Bank of India-Petitioner may take necessary steps on priority basis for withdrawal of the matter failing which, the matter will be

Mukta  
April 29, 2024

proceeded on the application filed by the respondent. Post this matter after 10 days. List on 08.05.2024.

Sd/-  
**(SATYA RANJAN PRASAD)**  
**HON'BLE MEMBER (T)**

Sd/-  
**(DR. P.S.N. PRASAD)**  
**HON'BLE MEMBER (J)**